

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7926/2020

(Arising out of impugned final judgment and order dated 25-02-2019 in RSA No. 1592/2000 passed by the High Court Of Punjab & Haryana At Chandigarh)

JAHUR KHAN

Petitioner(s)

VERSUS

MANGAL & ORS.

Respondent(s)

(IA No. 42380/2020 - ADDITION / DELETION / MODIFICATION PARTIES and IA No. 42374/2020 - APPLICATION FOR SUBSTITUTION and IA No. 113794/2020 - APPLICATION FOR SUBSTITUTION and IA No. 42377/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. And IA No. 113795/2020 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. And IA No. 130877/2020 - EXEMPTION FROM FILING O.T. and IA No. 113797/2020 - EXEMPTION FROM FILING O.T. and IA No. 42378/2020 - EXEMPTION FROM FILING O.T. and IA No. 130873/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-01-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Umang Shankar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of the name of respondent No.4 is allowed.

Delay in filing substitution applications is condoned.

Applications for substitution are allowed.

The special leave petition is dismissed.

Pending application, if any, stands disposed of.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER